

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (d). Details are being collected from the various agencies.

Atrocities by Militants

4404. KUMARI SUSHILA TIRIYA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Kashmiri militants who have surrendered to the authorities are committing atrocities on the innocent people of the state;

(b) if so, the reasons thereof;

(c) whether the Government had decided to rehabilitate all these militants; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). There have been reports from time to time of alleged atrocities by militants who had surrendered. The approach of the Government has been to encourage all those who are willing to move away from the path of violence and to facilitate their proper rehabilitation in the mainstream of society. At the same time, any one indulging in violence and criminal activities is liable to be dealt with under the law.

(c) and (d). As regards rehabilitation of surrendered militants the policy inter-alia envisages vocational training in various trades, together with stipends, for absorbing them in self-employment ventures under various schemes of Central and State Governments, and also their recruitment in various Government organisations, including Central Para-Military forces, keeping in view their qualifications and past activities.

Atrocities by Militants

4404. DR. M.P. JAISWAL : Will the PRIME MINISTER be pleased to state :

(a) the number of homes of Kashmiri migrants burnt in Kashmir by the militants;

(b) the number of persons who got insurance compensations;

(c) whether it is a fact that in case of burnt migrant homes the insurance claim are not being given as is applicable to the other states; and

(d) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (d). The Kashmiri migrants whose houses have been burnt/damaged by the militants are being provided with exgratia relief @ 50% of the assessed loss, subject to the maximum of Rs. 1 lakh. The Government have made payment in 3213 cases out of 3758 cases. The migrants who have got their houses insured are also getting claims from concerned insurance companies. Special efforts are being made to settle their claims and about 95% claims have been settled which is a high percentage by any standards. Their claims are being settled as per policy applicable in other States except that some procedural concessions have been granted in view of the prevailing situation in the State.

Utilisation of Substandard Material

4406. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the fact that the contractors have not utilized the standard quality of material in the works of I.I.I.P., Noida, as per the specifications of tenders;

(b) if so, whether any enquiry was constituted in this regard;

(c) if so, the findings of the enquiry and action taken against defaulters; and

(d) the precautionary measures proposed to avoid such situation in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) It has been informed by New Okhla Industrial Development Authority (Noida) that they have not executed any works for any Organisation/Institute/Government Department which has the abbreviation of I.I.I.P. The CPWD has also endorsed the same view.

(b) to (d). Do not arise in view of reply to part (a) above.

[Translation]

Setting up of Power Projects/Sub-Stations

4407. DR. BALIRAM :

SHRI S.P. JAISWAL :

SHRI HARIVANSHSAHAI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are proposing to set up some power projects in Uttar Pradesh;

(b) if so, the details, alongwith locations thereof;

(c) the total expenditure incurred thereon;

(d) whether the Government have chalk out any scheme to set up power sub-stations at Azamgarh and Varanasi districts of Uttar Pradesh; and

(e) if so, the time by which the power projects/sub-stations are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). Details of power projects which are under execution in U.P. are as follows :

S.No.	Name of the Project/ Location	Capacity (MW)	Expected commissioning schedule	Expenditure incurred (Rs. lakhs)
1.	Tanda TPS Unit-4 Distt. Faizabad	110	6/97	42056 (for all the 4 units upto 3/96)
2.	Firoz Gandhi Unchahar TPP St-II Distt. Raebareli	2x210	U-1 1/2000 U-2 7/2000	16968 (upto 6/96)
3.	Tehri St.-I Distt. Tehri Garhwal	4x250	2000-01	103654 (upto 3/96)
4.	Sobla Distt. Pithoragarh	2x3	3/97	1170 (upto 3/96)
5.	Maneri Bhali St. II Distt. Uttarkashi	4x76	2000-01	17381 (upto 3/95)
6.	Lakhwar Vyasi Distt. Dehradun	3x100+ 2x60	2000-01	7000 (upto 3/95)

Project which are at proposal stage are :

S.No.	Name of the Project	Capacity (MW)	Location of the Project (Distt.)	Estimated cost (Rs. in crores)
1.	Vishnuprayag HEP	4x100	Chamoli	2199.00
2.	Rosa (Ph. I) TPP	2x250	Shahjahanpur	2468.28
3.	Srinagar HEP	5x66	Pauri Garhwal	1270.63
4.	Anpara 'C' TPS	2x500	Sone Bhadra	4203.00
5.	Tehri St. II	2x250	Tehri Garhwal	

(d) Yes, Sir.

(e) The commissioning of the projects/sub-stations can be anticipated only after all the necessary clearances and financial package has been tied up by the project authorities.

Rural Electrification

4408. DR. BALIRAM : Will the PRIME MINISTER be pleased to state :

(a) the number of villages of Azamgarh district in Uttar Pradesh which have been electrified;

(b) whether any complaint has been received

regarding the electrification work;

(c) if so, whether any enquiry has been conducted in the matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Uttar Pradesh State Electricity Board has reported 3,323 inhabited villages as electrified in Azam Garh district of Uttar Pradesh by the end of March, 1996.

(b) to (d). No specific complaints regarding electrification work in Azam Garh district has been received by Rural Electrification Corporation.